CENTRAL ADMINISTRATIVE TRIBUNAL GUWAHATI BENCH GUWAHATI-05

(DESTRUCTION OF RECORD RULES,1990)

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SECTION OFFICER (Jud1.)

OKIGINAL APPLN.NO. 12	OF 1995	
TRANSFER APPLNING.	OF 1995	, · · ·
CONTEMPT APPLNING.	OF 1/995 (IN	NO.
REVIEW APPLY NO	OF 1995 (IN	NO.
MISC.PELITION NO.	OF 1995 (IN	NO.

B. Marbamong APPLICANT(S)

-VS
RESPONDENT(S)

For the Applicant(s).

... Mr. P.K. Bonnch Mr. P.D. Gregor' 2

For the Respondent(s)

Mr. G-Soura, Add. Cast.

OFFICE NOTE

19.1.96

application is fo arm and within time 5. F. of Rs. 50/-PO/BD No. 31 13.

Unlisted application moved by learned counsel Mr P.D.Gogoi on behalf of applicant Shri J.B.Marbaniang, Office Superintendent(C), North Eastern Circle Office, Survey of India, Shillong. In this application the applicant has impugned the following orders namely. (1) No.A-9339/13-A.I/C dated 6.12.95 (Annexure-A), (2) No.A 9479/13A-I/C

dated 8.12.95 (Annexure-C) and (3) No-A-9135/13-A-I/C dated 26/28.12.95 (Annexure-F). The applicant has been directed by

the respondents to vacate the quarter No.C-10 in Survey of India Estate, Shillong alloted to him within 7.2.96

and to pay licence fee @ Rs.568/-per month with effect from 4.2.93. The applicant has based this application on

two grounds, namely (1) that there is no subleting of the quarter as according to Khasi customary law a married daugh-

tery can reside with her parents alongwith her husband and. (2) that under

the Explanation to sub-rule (1) of S.R. 317-AH-2 of the allotment of Government

(contd.to Page No.2)

19.1.96

Residence in the Survey of India Estate Rules, 1987 sharing of residence with close relative does not amount to subleting.

None is present for the respondents. Perused the application. Issue notice to the respondents to show cause as to why the application should not be admitted and the relief sought for granted. List on 2.2.1996 for consideration of admission.

Heard learned counsel of the applicant on the interim relief prayer. Issue notice on the respondents to show cause as to why the operation of the impugned orders at Annexures A, C and F respectively aforesaid should not be stayed. Returnable on 2.2.96. Pending disposal of the show on interim prayer the operation of the aforesaid orders are stayed. List on 2.2.96 for consideration of show cause and interim order.

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2.2.96

31:1. 96 As per Horible Hember instruction This Case my be Listadon 22.2.96

inster of 14.2.96

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given to the applieant Alvocale and Respondents C. Learned counsel Mr P.D.Gogoi with Mr

P.K.Barua for the applicant and learned Addl.C.G.S.C Mr G.Sarma for the respondents

Mr Gogoi, learned counsel for the applicant, submits that the applicant desires to withdraw this application. Permission granted.

Application is disposed of on withdrawal. Stay order vacated: No order as to

O.A No. 12/96 INDEX

SI.No	Particulars Page No.
1.	Applicationi-lo
2. 3.	Annexure - A Copy of Memo No. A,9339/13A/I/C dt #. ~~// 6.12.95
3.	Annexure -B Copy of the Petition dt 8.12.95 to the Director, Survey of India North Eastern Circle, Sh. Mong.
4.	Annexure -C Copy of Memo No. A-9479/13-A-I/C dated 8.12.95
5.	Annexure - D Copy of Revision petition (appeal) dated 18.12.95
6.	Annexure - E Copy of Affidavit dt 14.12.95
7.	Annexure - F Copy of Memo No A=9135/13-A-I/C dt

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL , 1985 .

For use in Tribunal's Iffice.

DATE OF FILLING :-

OR

DATE OF RECEIPT :-

BY POST .

REGISTRATION NO :-

SIGNATURE

REGISTRAR.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, Gunalati

BENCH . GUMAHATI

BETWEEN

sri J.B.Marbaniang ... Applicant

-AND-

Director , N.E. Circle,

survey of India , Shillong.

Representing Union of India. .. Respondent.

- 1. Particulars of the applicant
 - (i) Name of the Applicant :- Shri John Bosco Marbaniang
 - (ii) Name of Father
- : Late S.Diengdoh
- (iii) Designation and Office: Office Superintendent (C) North Eastern Circle to which employed

Office, Survey of India Post Box No 89, Shillong Meghalaya, Pin- 793001

Reco Copy Gold Janua GAT, GAT, GAT, 18/1/96.

contd .. 2

- (iv) Office Address
- :- Office Superintendent (C)

 North Eastern Circle Office

 Survey of India . Post Box No 89

 Meghalaya , Shillong

 Pin- 793001
- (v) Address for service
 of all notices.
- :- Office Superintendent (C)

 North Eastern Circle Office

 Survey of India ,

 Post Box No 89 , Shillong

Meghalaya, Pin- 793001

- 2. Particulars of the Respon-:dent .
 - (i) Name and designation :- Shri P.K.Gupta,

 of the Respondent. Brigadier, Director,

 North Eastern Circle,

 survey of India.

 Post Box No 89, Shillong
 - (ii) Office address of
 the respondent
- :- Shri P.K.Gupta, Brigadier.
 Director, North Eastern
 Circle, Survey of India.
 Post Box No 89, Shillong
 Meghalaya, Pin- 793001

Meghalaya, Pin- 793001

- (iii) Address for service of all notices
- : Shri P.K.Gupta, Brigadier.
 Director, North Eastern
 Circle, Survey of India.
 Post Box No.89, Shillong

3. Particulars of order against which application is made.

The application is made against the following orders.

- (i) A-9339/13-A-I/C dated 6.12.95 Passed by Shri P.K. Gupta, Brigadier, Director, North Eastern Circle and Estate Officer, Survey of India, Shillong alleging that the applicant has unauthorisedly sub.-let the Govt. residence No.£10 of the Survey of India Estate, Shillong and enhancing the licence fee of the Government accommodation to feurtimes the standard licence fee W.E.F. 4.2.1993.
- (ii) A- 9479/13 -A-i/c dated 8.12.1995, passed by shri P.K.Gupta ,Brigadier, Director North Eastern Circle and Estate Officer, Survey of India , Shillong directing the applicant to handover the vacant premises within two months from the date of issue of the order i.e by 7th February ,1996.
- 3. A. 9135/13-A-I/C dated 26/28-12-1995, passed by Shri P.K.Gupta, Brigadier, Director, North Eastern Circle, rejecting the review petition (appeal) of the applicant and cancelling the allotment of Govt. residence No. C-10 in survey of India Estate, Shillong and directing the applicant to handover the vacant premises within two months from the date of his office letter No.A.9479/13-A-I/C dt 8.12.1995 and directing recovery of enhanced licence fee as per orders issued in his office No.A-9339/13-A-I/C dt 06.12.95

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John Brose

Juristiction of the Tribunal .

The applicant declares, that the subject matter of the order against which he wants redressal is within the jurisdication of the Tribunal.

5. Limitation .

The applicant further declares that the application is within the limitation prescribed in section 21 of the Administration Tribunal Act, 1981,

- Facts of the case :- (i) That the humble applicant is the Office Superintendent (C) in the Office of the Survey of India, North Eastern Circle, Shillong, Meghalaya. He was allotted Government Residence No.C/4 in the Survey of India Estate, Shillong and occupied the said Government resident on 4.2.1993 and subsequently changed to Govt. Residence No.-C-10 in the said survey of India Estate, Shillong Meghalaya and since then the applicant has been in octupation of the allotted Govt. Residence uninterrupted .
- (ii) That the Director North Eastern Circle of the Survey of India by Memo bearing No. A-9339/13-A-I/C dated 6 th December, 1995 alleged that applicant has unauthorisedly sub-let the Govt. residence No C-10 and gove the applicant an opportunity of being heard in person by 8.12.1995, but as a penalty enhanced the licence fee of the Govt. 'accommodation to four times the standard licence fee w.e.f 4.2.93.

A copy of the said Memo is enclosed as Annexure -A. contd .. 5

by the allegation of subletting thade by the Director N.E.Circle and enhancement of the licence fee to four times standard licence fee to submitted a petition to the Director, N.E.Circle in the form of an appeal to treat the applicant's married daughter and her husband as family members of the applicant, as according to Khasi customary law, married, daughter also lives with her parents as family members and the parents have full responsibility to maintain them as other members of family incase the husband is unemployed and therefore to exempt him from payment of enhanced licence fee for the allotted Govt. accommodation.

A copy of the said petition is enclosed as Annexure - B

4. That the applicant was given a personal hearing by the Director N.E. Circle on 8.12,1995 at 1600 Hours and during the personal hearing the applicant explained the circumstances and reasons of staying of the applicant's married daughter and her husband with the applicant in the said allotted Govt. residence but inspite of that the Director by his Memo No. A-9479/13-A-I/C dated 8.12.1995 ordered the applicant to hand over the vacant premises within two months from the date of issue of the said order i.e by 7th February ,1996.

A copy of the said memo is enclosed as Annexure-C

That the applicant submitted a representation dated 18.12.95 in the form of an appeal to the Director N.E. Circle against the cancellation of the Govt. accommodation with reference to the Memo No .A-9339/13-A-I/C dated 6.12.95 and No A-9479/13-A I/C dated 8.12.1995 of the Director , N.E. Circle enclosing a copy of the affidavit sworn by the applicant before the Chief Judicial Magistrate , Shillong.

A copy of the said representation dated 18.12.95 is enclosed as Annexure - D.

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A copy of the said Affidavit is enclosed as Annexure - E

6. That the Director, N.E. Circle by his Memo No. A-9135/13-A-I/C dated 26/28-12-95 informed the applicant that the applicant's married daughter cannot be treated as dependent and the alleged that the applicant has not been staying in the allotted Govt. accommodation besides other things and directed the applicant to hand over the vacant premises within two months from 8.12.1995 and confirmed the enhanced licence fee as penalty.

A copy of the said Memo is enclosed as Annexure - F.

7. Reliefs Sought

In view of the facts mentioned in para 6 above , the applicant prays for the following reliefs :-

contd .. 7

1. Setting aside and quashing orders communicated vide Memo No.A-9339/13-A-I/C dated 6.12.95

(Annexure -A) of the Director N.E.Circle, survey of India, Shillong alleging that the applicant has sub-let the Govt. residence allotted to the applicant and enhancing the licence fee of

Rs 142.00 per month to 4 times that rate to Rs 568/
per month as a penal measure.

- 2. Setting aide and quashing orders communicated vide Memo No A-9479/13-A-1/C dated 8.12.1995 (Annexure -C) of the Director, N.E.Circle, Shillong directing the applicant to hand over the vacant premises within two months from the date of issue of this order, i.e by 7th February, 1996.
- 3. Setting aside and quashing orders communicated vide Memo No. A-9135/13-A-I/C dated 26/28-12-1995 (Annexure -F) of the Director, N.E. Circle rejecting the applicant's representation (appeal) and directing the applicant to handover the vacant premises within two months from the date of issue of his office letter No.A-9479/12-A-I/C dt 8.12.95 (Annexure -C)
- 4. An interimm order directing the Director,

 N.E. Circle, survey of India, Shillong to allow we applicant to continue to occupy the Govt. residence

 No.C-10 allotted to him and to pay and the standard fee pending final decision of the Hon ble Tribunal on the application filed by the applicant the reliefs are sought on the following grounds.

- (i) The applicant has been residing at the allotted Government accommodation, first in residence Noc14 and thereafter on residence Noc10 uninterruptedly and the applicant's married daughter and her unemployed husband lived with them, applicant in the said Govt. residence Noc10 as members of the applicant's family and not as a separate independent family and as such the allegation of sub-letting the said Government accommodation is without merit.
- (2) According to khasi customary law the parents are bound to take care of a married daughter with her husband, if the husband is unemployed, and therefore, there is nothing wrong in accommodating the applicant's married daughter with her unemployed husband in the allotted Government residence of the applicant in the survey of India Estate, Shillong in accordance with the Khasi Customary law and as such the allegation of sub-letting the said Government residence to the married daughter and her unemployed husband is not correct.
- 3. As per explanation under sub-rule (of S.R.317-AH-2 of the Allotment of Government Residence in the survey of India Estate Rules, 1987, any sharing of residence with close relations shall not be deemed to be sub-letting and as such, sharling of Govt Residence No(10 in the Survey of India Estate, shilting by the applicant with his married daughter and her

cont 9

unemployed husband cannot be termed as sub-letting of and the Director, N.E. Circle, Shillong has wrongly termed such sharing of Govt. residence as sub-letting.

8. Interim order, if prayed for Bending final decision on the application, the applicant seeks the following interim order:

An interim order directing the Director North

Eastern Circle, Survey of India, Shillong to allow

the applicant to continue to occupy the Govt. residence

Noc10 alloted to him and stop recovery of enhanced

licence fee at 4 times the standard licence fee.

Details of remedies exhausted.

The applicant submitted a review petition (Appeal)(vide Annexure -D) to the Director, N.E circle against Memo No A-9339/13-A-A-I/C, dated 6.12.95 and A-9479/13-A-I/C dated 8.12.95 which was rejected.

10. Matter not pending with any other court etc.

The applicant further declars that the matter regarding which this application has been made is not pending before any court of law or any other authority or any other Bench of the Tribunal.

11. Particulars of Bank Draft/ Postal order in respect of the application flet 19.0 of 8.50/ bealing NV. B 09 311321 contd .. 10

12. Details of index.

An index in duplicate -containing the details of the documents to be relied upon is enclosed.

- 13. List of enclosures .
- 1. Copy of Memo No. A.9339/13-A/I/C dated 6.12.95
- 2. Copy of the petition dated 8.12.95 to the Director N.E. Circle.
- 3. Copy of Memo No. A-9479/13-A-I c dated 8.12.95
- 4. Copy of revision petition (appeal) dt 18.12.95
- 5. Copy of Affidavit
- 6. Copy of Memo No. A. 9135/13-A-1/C dt 26/28-12.95

IN VERIFICATION

I, Shri John Bosco, Marbaniang, Son of Late s.Diengdoh, aged about 55 years working as Office Superintendent (C) in the Office of the Director, North Eastern Circle, Survey of India, Shillong, resident of Survey of India Estate, Shillong -793001 Meghalaya. do hereby berify that the contants from 1 to 13 are true to any knowledge and belief and that I have not suppressed any material; facts.

Place :- Guwahati 2at - 18,1,96.

Signature of the applicant.

No.A-9339/13-A.I/C

ANNEXURE - A

SURVEY OF INDIA
NORTH EASTERN CIRCLE OFFICE
POST BOX NO 89
SHILLONG - 793 001 (Meghalaya)

Date 5th Dec 1995

To

Shri J.B.Marbanjang, Office Superintendent (C) North Eastern Circle Office

Sub: - CANCELLATION OF ALLOTMENT OF GOVT RESIDENCE NO C-10 IN SQI ESTATE, SHILLONG.

It has been found that you have unauthorisedly sublet Govt. residence No. C-10 allotted to you in violation of terms and conditions laid down in SR-317-AH-20(I) of Allotment of Govt. Residence in the SOI Estate Rules, 1987 Therefore, it is proposed to cancell the allotment of the said Govt. residence. However, you are hereby given an opportunity of being heard in person by 8.12.95

2. In terms of SR-317 -AH(2), license fee @ Rs 568/- p.m. (i.e 4 times the standard license fee of Rs 142/-p.m) is being charged w.e.f. 4.2.1993 (i.e. the date of initial occupation of Qr. No C-14 from where you later changed to C-10)

(P.K.GUPTA) BRIGADIER DIRECTOR, NORTH EASTERN CIRCLE AND ESTATE OFFICER SOI ESTATE.

Copy to: - E&AO, NEC. The total amount of arrears to be recoverred may please be worked out and recovery action
in appropriate instalments from salary will be
commenced from the next salary bill together with
current licence fee & RS 568/- till the date of the
hands over the quarter.

DIRECTOR, NORTH EASTERN CIRCLE

Bring March

ANNEXURE - B

TO

D.N.E.C. shillong.

Through Proper Channel

Sub: - Cancellation of Allotment of Govt. Residence
No.C -10 IN SOI ESTATE SHILLONG

Your No. A-9339/13-A-I/C dt. 6.12.95

Respected Sir,

In view of the above referred letter, I beg your kind attention to submit the following few lines for favour of your perusal and favourable action.

That Sir, it is not understood as ato, you came to the conclusion that I subject my Govt. residence No C-10 in S.O.I Estate, Shillong. In fact, I resides in the said quarter along with part of my family members. As per our khasi custom, daughters and son-in .law can also be treated as family members of concerned parents. Hence my unemployed daughter resides with me along with her unemployed husband and I felt that permission for above family members are not required for which I did not apply for the same.

Therefore, keeping in view the above facts, you are requested to treat my daughter and her husband as my family members and not as a case of subletting. Accordingly, I felt that my case is genuine and I may please be also excempted from en hance licence fee.

Thanking You,

Yours faithfully,

Sdl g, M95 (J.B. MARBANIANG) Office Superintendent, NECO, Shillong.

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Annexure -C

N.-A 9479 /13A-I/C

SURVEY OF INDIA NORTH ESTATERN CIRCLE OFFICE POST BOX NO 89 SHILLONG - 793001 (MEGHALAYA)

Dated the 8 December 1995

TO

Shri J.B.Marbaniang Office Superintendent (C) North Eastern Circle Office.

Sub: - CANCELLATION OF ALLOTMENT OF GOVT. RESIDENCE
No. C-10 IN SURVEY OF INDIA ESTATE SHILLONG
Ref: - This Office No A-9339/13A-I/C dt 6.12.95

You were heard in person at 1600 hours on 8th December 1995 .Since the reasons put accross for not residing in the Govt. residence allotted to you and subletting the same to your daughter were not accepted, the allotment of Govt. residence No.C-10 is hereby cancelled.

You are hereby directed to hand over the vacant premises within two months from date of issue of this order i.e by 07 th February .1995

The date of prof. Feb 1995 ammended to read as 07th Feb. 1996 vide DNEC'S No A-9539/15-A-I/C dt 11.12.95

(P.K.GUPTA) BRIGADIER
DIRECTOR
NORTH EASTERN CIRCLE
AND
ESTATE OFFICER

Copy to ASO/E&AO/Security supervisor (Through Security Officer) for information and necessary action.

months of

Annexure - D

To.

D.N.E.C. Shillong.

Through Proper Channal

Sub: - CANCELLATION OF ALLOTMENT OF GOVT. RESIDENCE NO C-10 IN SO I ESTATE, SHILLONG.

Ref:- 1. Your letter No A-9339/13-A I/C dt 6.12.95 and 2. Your letter No. A-9479/13-A-1/C dt 8.12.95.

Respected Sir,

In continuation of my application dt. 8.12.95 I have the honour to sumbit herewith an attested photo copy of an affidatit dt 14.12.95 solemnly sworned by me before the Chief Judicial Magistrate, Shillong to support my statement made in my said application referred to above.

In view of the facts clearly stated in my application dt 8.12.95 and in the affidavit dt 14.12.95, the allegation that I have unauthorisely sublet the quarter allotted to no is non-factual

Under the above stated circumstances, I therefore request you kindly expunse and generously remove the conditions stated in your letters under reference and oblige.

Thanking you.

(J.B.MARBANIANG Office Superintendent,

· NECO, Shillong.

Rose South South

BEFORE THE CHIEF JUDICIAL MAGISTRATE AT SHILLONG MEGHA-LAYA.

AFFIDAVIT

I Shri J.B. Marbaniang of Late S.Diengdoh aged about 55 years and resident of quarter C-10 .Survey of India Estate Shillong, East Khasi Hills District, Meghalaya do hereby solemnly affirm and declare as follows:

- 1. That I am an India citizen and a permenent resident of Meghalaya.
- 2. That I am working in the Office of the Survey of India, North Eastern Circle, Shillong, as an office Superintendent.
- 3. That in the year 1993, I was alloted a Government resident No. C 10 at the survey of India Estate, Shillong.
- 4. That I am personally occupying the said Govt. Quarter along with my father other family members i.e, my married daughter along with her unemployed husband, who are presently dependent on me.
- 5. That according to our khasi customary law the parents are bound to take care of any of the minor children, married daughter along with their husband, in case he (Husband) is unemployed. In our case only the daughters are bound to stay with their perents even after marriage contrary to hindu household etc. which the sons continue to stay on even after marriage.
- 6. That I have not sub-let my official quarter to any outside, but same is occuped by me along with other members of the family.

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A Charles on Search

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7. That this affidavit is sworn for the purpose of declaring that I have not sub-let my Govt. residence No C.10 at Burvey of India Estate, Shillong and the said quarter is being occupied by me for my own used.

That the State made above are true to my knowledge and belief.

(DECLARANT:

solemnly affirmed and declared before me by the above-mamed Declarant on being Identified by Shri V.G.K. Kynta. Advocate Shillong this the 14th December 1995.

Identified h

Sd-gweyste-

CHIEF JUDICIAL MAGISTRATE

AT SHILLONG.

No.A-9135/13-A-1c

Annexure -F

SUREVEY OF INDIA
NORTH EASTERN CIRCLE OFFICE
POST BOX NO 89
SHILLONG -793001 (MEGHALAYA)

Dated the 26/28 December 1995

To,

Shri J.B. Marbaniang office Superintendent (C) North Eastern Circle Office Survey of India, Shillong.

Sub: - CANCELLATION OF APPLOTMENT OF GOVT.RESIDENCE NO.C-10 IN SURVEY OF INDIA ESTATE, SHILLONG.

Ref: - Your application dated 18.12.1995.

As per terms and conditions laid down in SR-317-AH-2(f), your married daughter cannot be treated as dependant, Moreover, you are not residing yourself in the Govt. residence allotted to you, which was confirmed by your own daughter on two seperate occassions, once to Shri N.Talukdar, Security supervisor on 30.11.1995 and then again to the undersigned on 05.12.1995.

2. Therefore, you are hereby directed to hand over the vacant permises within two months from the date of issue of this office letter No. A-9479/13-A-1/C, dated 08.12.1995. Licence fee also will be recovered as per orders issued vide this office No. A-9339/13-A-1/C dt 06.12.95

(P.K.GUPTA) BRIGADIER

DERECTOR

NORTH EASTERN CIRCLE

Copy to ASO/E&AO/Security Supervisor(through Security Office) for informationnand necessary action.

Man Andrews